

No. S-10/4/2016-ECR&E
Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

Krishi Bhawan, New Delhi-110001
Dated the 17th May, 2017

To

The Secretary,
Food, Civil Supplies & Consumer Affairs Department
Government of All States/UTs .

**Sub: Removal of pulses from the enabling order No. G.S.R. 929(E) dated 29.09.2016-
with immediate effect.**

Sir/Madam,

I am directed to convey that 'Pulses' have been removed from the Central Government's order No. G.S.R. 929(E) dated 29.09.2016 under the EC Act, 1955 with immediate effect. Vide the order, all States/UTs were enabled to impose licensing & control under the EC Act, 1955. Henceforth till further orders the controls imposed by the States/UTs on pulses are to be denotified immediately. Therefore all the States & UTs requested to denotify pulses from their orders issued under the EC Act, immediately.

This issue is with the approval of the competent authority.

Yours faithfully,



(Surendra Singh)

Deputy Secretary to the Govt. of India
Tel: 011-23384390



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, बुधवार, मई 17, 2017/वैशाख 27, 1939

No. 1413]

NEW DELHI, WEDNESDAY, MAY 17, 2017/VAISAKHA 27, 1939

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय

(उपभोक्ता मामले विभाग)

आदेश

नई दिल्ली, 17 मई, 2017

का.आ. 1600(अ).—केंद्रीय सरकार, आठ एक त्त अधिनियम, 1955 (1955 का 10) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करने हेतु, विनिर्दिष्ट खाद्य पदार्थों में अनुज्ञापन संबंधी अपेक्षाएं, टॉक सीमा और संचयन निबंधन हटाना आदेश, 2016 का और संशोधन करने के लिए निम्नलिखित आदेश करती है, अर्थात्:—

- (1) इस आदेश का संक्षिप्त नाम विनिर्दिष्ट खाद्य पदार्थों में अनुज्ञापन संबंधी अपेक्षाएं, टॉक सीमा और संचयन निबंधन हटाना (दूसरा संशोधन) आदेश, 2017 है।
- (2) यह, इसके राजपत्र में प्रकाशन की तारीख को प्रवृत्त होगा;
- विनिर्दिष्ट खाद्य पदार्थों में अनुज्ञापन संबंधी अपेक्षाएं, टॉक सीमा और संचयन निबंधन हटाना आदेश, 2016 में खंड 3 के उप-खंड (2) की मद (i) का लोप किया जाएगा।

[का. सं. एम-10/4/2016-ईसीआरएंडई]

पी.बी. गमाशास्त्री, संयुक्त सचिव

टिप्पण: मूल आदेश भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उप-खंड (i) में मा.का.नि. 929(अ), तारीख 29 मिनम्बर, 2016 के अधीन प्रकाशित किया गया था और तत्पश्चात् उसमें - का.आ. सं. 3341(अ), तारीख 27 अक्तूबर, 2016 और का.आ. सं. 1288(अ), तारीख 25 अप्रैल, 2017 द्वारा संशोधन किया गया था।

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(Department of Consumer Affairs)

ORDER

New Delhi, the 17th May, 2017

S.O. 1600(E).—In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following order further to amend the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs Order, 2016, namely:—

1. (1) This order may be called the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2017.
- (2) It shall come into force on the date of publication in the official Gazette.
2. In the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs Order, 2016, in clause 3, in sub-clause (2), item (i) shall be omitted.

[F. No. S-10-4.2016-ECR&E]

P. V. RAMA SASTRY, Jt. Secy.

Note : The principal order was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 929(E), dated the 29th September, 2016 and was subsequently amended vide numbers S.O. 3341(E), dated the 27th October, 2016 and S.O. 1288(E), dated the 25th April, 2017.